

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 5  
IA/468(AHM)2021  
in

CP(IB)/30(AHM)2018 [TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India  
V/s.  
Swiss Ribbons Pvt. Ltd.

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Aditya J. Pandya, Advocate.  
For the RP : Ms. Geeta Lundwani, Advocate.

Proxy Advocate on behalf of Mr. Jaimin Dave, Advocate

**ORDER**

IA 468 of 2021 is filed by Prabhaven Navinchandra Jariwala claiming rent and treating it as CIRP cost.

We heard Ld. Counsel appearing for the RP.

We direct RP to consider the claim as per Rule as expeditiously as possible and within two weeks from today.

IA 468 of 2021 stands allowed and disposed of.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)